

CBI Vs. Ram Bharosay Sharma
CC No. 311/19
RC 30(A)/2012/CBI/ACB/ND
u/S. 13(2) r/w Sec. 13(1)(e) of PC Act

The present matter has been taken up via CISCO Webex platform / video conferencing hosted by Sh. Narender Kumar, Reader of this Court in terms of orders of Hon'ble High Court bearing No. R-235/RG/DHC/2020 dtd. 16.05.2020, 16/DHC/2020 dtd. 13.06.2020 and 22/DHC/2020 dtd. 29.06.2020 in the presence (on screen) of Sh. V. K. Pathak, Ld. PP for CBI along with Sh. Avnish Kumar, Parivi Officer for CBI and Sh. Arvind Singh and Ms. Rashmi Singh, Ld. Counsel(s) along with accused Ram Bharosey.

07.07.2020 (At 11:30 AM)

Present : Sh. V. K. Pathak, Ld. PP for CBI along with Sh. Avnish Kumar,
Parivi Officer for CBI.

Sh. Arvind Singh and Ms. Rashmi Singh, Ld. Counsel(s) for
accused Ram Bharosey.

Accused Ram Bharosey is present on bail.

The matter was proceeding at the stage of final arguments.
Further part final arguments heard at length.

Put up for remaining final arguments on **17.07.2020 at
11:30 AM.**

IO be summoned for the next date of hearing.

The e-mail copy / signed scanned copy of this order be sent
to the Computer Branch, RADC by the Reader for uploading on the
official website.



This signed order sheet be retained on the record to be put on the judicial file as and when the normal court working stand resumed.

The present order has been dictated to Sh. Amit Makhija, Sr. PA attached with the undersigned.



(Sanjeev Aggarwal)
Special Judge (PC Act)(CBI)-02
Rouse Avenue District Court
New Delhi/07.07.2020